## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 564/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th December 2017, 10.30 A.M

Name of the Company		Melgiri Enterprises -Versus- Scope Vincom Industries Pvt.Ltd.		
Under Section		8 & 9 IBC		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. 2. 3. 4.	MR. A. D	OSH, ADVOCATE  UTTA, 4  JABBAR 4  CHANJOY 4	PETITIONER	Muhanjo

1. R.L. Mitse, Advocate Goz the 2 P.M. tra Confarate Deltar 12/12/17

## ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has filed affidavit in reply, which may be taken on record.

Ld. Counsel for the operational creditor has sought leave of the Court for filing rejoinder. Prayer is allowed. Rejoinder may be filed within 15 days with a copy in advance to the opposite party.

List on 30/01/2018.

81

(Jinan K.R.) Member (J)

KITTLOWERD

(V.P.Singh) Member (J)

H.A. JABBAR

N. KHANJOY

WI Mitra, Adviscate for the LOR Confinate Deliver

8d -

2